

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

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R.A. No. 228 of 1992 in O.A. No. 542 of 1992

01/07/92

Union of India vs. Tilak Raj & Ors.

By this Review Application, the respondents' counsel, Shri R.L. Dhawan, prays for reviewing the judgment delivered on 20.5.92 in O.A. No. 542 of 1992. We have perused the grounds contained in the petition. The counsel for the respondents wants to reopen the arguments on facts and law by this review application. Such a strategy should be avoided by the counsel who had full opportunity of placing his arguments at the time of the final hearing of the O.A. Judgment, after pronouncement, acquires a finality and should not ordinarily be reviewed unless the grounds exist. The grounds mentioned in the R.A. have been met in the judgment itself elaborately. This R.A. has no force. Hence, it is dismissed without notice.

Ram Pal Singh
(RAM PAL SINGH) 1/6/92
VICE-CHIRMAN (J)

Hon'ble Member, Shri I.P. Gupta

I.P. Gupta

1/6/92